CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

MA/310/00351/2019 & MA/310/00352/2019 in OA/310/00659/2018 Dated Wednesday the 3rd day of July Two Thousand Nineteen

CORAM: HON'BLE MR. P. MADHAVAN, Member (J) HON'BLE MR. T. JACOB, Member (A)

- 1.Union of India, rep by the General Manager, Southern Railway, Park Town, Chennai 3.
- 2. The Chief Personnel Officer, Southern Railway, Park Town, Chennai 3.
- 3. The Senior Divisional Personnel Officer,
 Salem Division, Southern Railway,
 Salem.Applicants/Respondents

By Advocate Mr. P. Srinivasan

Vs

C.Srinivasan.Respondent/Applicant

By Advocate M/s. Ratio Legis

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

MA 351/2019 is filed for condonation of delay of 173 days in filing MA 352/2019 for seeking time to comply with the order passed in OA 659/2018 dt. 08.06.2018.

- 2. Learned counsel for the MA applicants/OA respondents submits that the matter is going to be settled and the department is interested in granting the relief.
- 3. Learned counsel for the MA respondent/OA applicant opposes grant of further time.
- 4. However, in the interest of justice, MA for condonation of delay is allowed. Delay condoned. Respondents in OA are granted a further time of one month for complying with the order of this Tribunal.
- 5. MA for extension of time is disposed of.

(T.Jacob) Member(A)

03.07.2019

(P. Madhavan) Member(J)

SKSI